

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order no. 2. dated 06.01.2004.

1. MA.s. 843/03 & 1054/03 (in OA no. 276/03).
2. MA.s. 842/03 & 1053/03 (OA no. 279/03)
3. MA.s. 841/03 & 1052/03 (OA no. 280/03)
4. MA.s. 840/03 & 1051/03 (OA 281/03)
5. MA.s. 839/03 & 1049/03 (OA 282/03)
6. MA.s. 838/03 & 1050/03 (OA 283/03)
7. MA.s. 837/03 & 1048/03 (OA 284/03)
8. MA.s. 844/03 & 1046/03 (OA 285/03)
9. MA.s. 1047/03 (OA 416/03)

Heard Mr. S. Behera, learned Additional standing counsel for the Respondents. By filing the above MAs (in the above OAs) it has been disclosed that the Respondents have since paid the Applicants in all these cases, the Nursing, washing and uniform allowances at the enhanced rates in various hospitals under their organisations, and copies of the Govt. of India, Ministry.

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Of labour, New Delhi, dated 30.10.2003 and the O/o dated 02.12.03 issued by the Welfare and Cess Commissioners towards Payment of the said allowance, have also been submitted in compliance of the order dated 14.05.03.

In the aforesaid premises, orders of this Tribunal, having been complied with, all these MAs are disposed of for having infraction.

for
by
V.R. Chandan
for
Mentally

Copy of order dt 6/1/04 issued

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23/2/04